

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:360
ANSWERED ON:26.07.2006
RULES REGULATIONS FOR FOOD ADULTERATION
Mandal Shri Sanat Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the rules and regulations governing prevention of food adulteration in the country;
- (b) whether the existing laws are inadequate in preventing food adulteration in the country;
- (c) if so, the details thereof;
- (d) whether any comparative study has been undertaken between the Indian laws and those adopted by the Developed Nations;
- (e) if so, the details thereof; and
- (f) the action taken/being taken to curb the adulteration of food in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a): The Prevention of Food Adulteration (PFA) Act, 1954 and Rules, 1955 govern the prevention of Food Adulteration in the country;
- (b) to (e): The PFA Rules 1955 are continuously being updated/amended in view of the changing scenario in the food sector, through issue of notifications. There have been four major amendments of the PFA Act, 1954 in the years 1961, 1971, 1976 and 1986 so far. An exercise has also been initiated for harmonizing the standards under PFA Act and Rules with those under Codex and so far 13 notifications have been issued in this regard.
- (f) The implementation of the provisions of the Prevention of Food Adulteration Act, 1954 and Rules, 1955 is entrusted to the enforcement staff of the Food (Health) Authorities of the States/UTs who draw random samples of different articles of food for analysis. Action is taken against the offenders if samples are not found in conformity with the provisions of the Prevention of Food Adulteration Act, 1954 and Rules, 1955.